

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:3630
ANSWERED ON:11.08.2015
State Coastal Zone Management Authority
Reddy Shri Midhun

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the State Coastal Zone Management Authority (SCZMA) of Gujarat and Tamil Nadu have topped in granting clearances to proposed projects in the last two decades;
- (b) if so, the details thereof;
- (c) whether some States are stalling the clearances to the proposed projects and if so, the details and the reasons therefor, State-wise; and
- (d) the reaction of the Government thereto?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

(a) The State Coastal Zone Management Authorities (SCZMAs), as constituted in accordance with the provisions of the Coastal Regulation Zone Notification, 2011, are not the designated authorities for project clearances.

(b) Does not arise.

(c) & (d) The SCZMAs are required to appraise the projects and make recommendations to the Ministry or State Environment Impact Assessment Authority, as applicable, within the timelines prescribed under the said Notification.
